

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.555/08

Tuesday this the 23rd day of September 2008

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

Madhavan Pillai,
S/o.Pachu Pillai,
Retired Sr.G/Man, KPY.
Residing at Manju Bhavanam,
Kadappa, Mynakappalli,
Tahsil Sasthamkotta, Kollam District.

...Applicant

(By Advocate Mr.T.N.Sukumaran)

Versus

1. Union of India represented
by the General Manager,
Southern Railway, Chennai – 3.
2. Senior Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram – 14. ...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 23rd September 2008 the
Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is aggrieved by Annexure A-3 Pension Payment Order
issued on 30.9.2005. According to him, he is entitled to reckon 50% of
casual labour service of open line from 6.9.1975 to 21.12.1980 as
qualifying service for pensionary benefits. He has, therefore, submitted
Annexure A-4 representation dated 30.10.2007 to the Senior Divisional
Personnel Officer, Southern Railway, Trivandrum (Respondent No.2)
requesting for the aforesaid benefits. The respondents have not

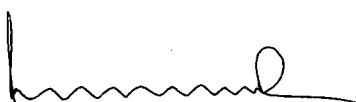


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responded to the said representation so far. Counsel for the applicant submitted that he will be satisfied if a direction is given to the respondents to dispose of the aforesaid representation within a time frame. Shri.K.M.Anthru, learned counsel who has accepted notice on behalf of the respondents, on receipt of advance copy of the application, submitted that he has no objection if such a course of action is adopted.

2. Accordingly, this O.A is disposed of with a direction to the 2nd respondent to dispose of the Annexure A-4 representation of the applicant by way of a speaking and reasoned order under intimation to him within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 23rd day of September 2008)



GEORGE PARACKEN
JUDICIAL MEMBER

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